

ODISHA ACT 13 OF 2011

**THE ODISHA UNIVERSITY OF AGRICULTURE AND TECHNOLOGY  
(AMENDMENT) ACT, 2011**

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## ODISHA ACT 13 OF 2011

**THE ODISHA UNIVERSITY OF AGRICULTURE AND  
TECHNOLOGY (AMENDMENT) ACT, 2011**

[ Received the assent of the Governor on the 15h October, 2011  
first published in an extraordinary issue of the *Odisha Gazette*,  
dated the 25th October, 2011 (No.2390) ]

**AN ACT FURTHER TO AMEND THE ODISHA UNIVERSITY OF  
AGRICULTURE AND TECHNOLOGY ACT, 1965.**

Be it enacted by the Legislature of the State of Odisha in the Sixty-  
second Year of the Republic of India as follows:—

Short title  
and  
commence-  
ment.

**1. (1)** This Act may be called the Odisha University of Agriculture and Technology (Amendment) Act, 2011.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment  
of section 2.

**2.** In section 2 of the Odisha University of Agriculture and Technology Act, 1965 (hereinafter referred to as the principal Act), after clause (1), the following clause shall be inserted, namely:—

Odisha Act  
17 of 1965.

“(1-a) “affiliated institution” means a college or an institution affiliated to the University;”.

Amendment  
of section 5.

**3.** In section 5 of the principal Act,—

(a) after clause (c), the following clause shall be inserted, namely:—

“(c-1) to accord affiliation to any institution imparting quality education in agriculture, veterinary, fishery, forestry and any allied science;” and

(b) after clause (o), the following clause shall be inserted, namely:—

“(o-1) to provide for the inspection of affiliated institutions and lay down standard of instruction and research from time to time ;”.

Amendment  
of section 33.

**4.** In section 33 of the principal Act, after clause (k), the following clause shall be inserted, namely:—

“(k-1) procedure for according affiliation to institution;”.

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\* [For the Bill, See *Odisha Gazette* Extraordinary dated the 31st March, 2011 (No.748 [Legis-5/ 2011]